



2026:AHC:180143

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 7940 of 2026**

Lalla @ Nasruddin And Another

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Niharika Singh Parihar, Suresh
Chandra

Counsel for Opposite Party(s) : G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard learned counsel for the applicants and learned A.G.A. for the State as well as perused the record.

2. The present anticipatory bail application has been filed on behalf of the applicants in Case Crime No.224/2006, under Sections 191(2), 352, 115(2), 109(1), 125, 351(3) BNS, Police Station-Rorawar, District-Aligarh, with a prayer to enlarge them on anticipatory bail as the applicants apprehend their arrest in the abovementioned case.

3. Learned counsel for the applicants has contended that the applicants have been nominated in the present case along with six other named accused with general allegations of assaulting the injured who are two in number. One injured has received three injuries and the other has received a solitary injury. None of the injuries have been opined to be dangerous to life. Learned counsel has referred to the order granting bail to co-accused Moin, Deenu, Shameem, Aman, Samad and Hina, who have all been granted regular bail by the concerned Court. He further submits that the Sessions Judge, Aligarh, while granting bail to the above mentioned co-accused, has opined that no supplementary report has been produced by the prosecution and none of the injuries were dangerous to life. The applicants have no criminal antecedents.

4. Learned AGA has opposed the prayer for bail, however, could not

dispute the factual submissions made by learned counsel for the applicants.

5. I have considered the submissions made by the Learned counsels for the parties.

6. A general role has been assigned to the applicants in the FIR. None of the injured have received any injuries which may be considered to be dangerous to life. The other six co-accused have been granted regular bail by the Sessions Judge, Aligarh. The applicants have no criminal antecedents.

7. Taking into account the facts and circumstances of the case, I deem it appropriate to enlarge applicants on anticipatory bail.

8. In view of the above, the anticipatory bail application of the applicants is ***allowed***.

9. In the event of the arrest of the applicants-**Lalla @ Nasruddin and Aman**, they shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing of their personal bond and surety in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

i. the applicants shall make themselves available for interrogation by a police officer as and when required;

ii. that the applicants shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to any police officer;

iii. that the applicants shall not leave India without the previous permission of the Court;

iv. that the applicants shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned

shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 31, 2026
A. Pandey